

raising plantation of pulp wood species to replace the existing mixed quality forests of low economic value in Kerala; and

(b) if so, the gist thereof and the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) and (b). Detailed Project Report on raising plantation of Pulp Wood Species to replace the existing mixed quality forests of low economic value in Kerala State has not yet been received.

Smuggling of Foodgrains to Delhi from neighbouring states for onward transmission to Bombay and Calcutta

3394. SHRI Y. ESWARA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn to the fact that thousands of tonnes of foodgrains are regularly brought to Delhi from neighbouring surplus States to be transported to other places like Bombay and Calcutta; and

(b) if so, the steps taken to prevent this illegal flow of grains?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). The required information is being collected and will be laid on the Table of the House.

Different types of flats in each group constructed by DDA

3395. SHRI SUKHDEO PRASAD VERMA: Will the Minister of WORKS AND HOUSING be pleased to state::

(a) whether flats constructed by the Delb' Development Authority in the

Capital for the middle income, low income and Janta group people are of different types in each group;

(b) if so, the reasons thereu.,

(c) whether price of flat of different type in the same group are also different ; and

(d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) Yes, Sir.

(b) Different type-designs are adopted to avoid rigidity and monotonous uniformity in the colonies and to satisfy to some extent, the different tastes within the same income category.

(c) Yes, Sir.

(d) The difference in price is primarily because of variation in the plinth area, specifications, the land value and the number of floors constructed.

Fast unto death by an employee of F.C.I. in Delhi

3396. SHRI SUKHDEO PRASAD VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether an employee of the Food Corporation of India Employees Union went on fast unto death on 18th February, 1974 in Delhi; and

(b) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):

(a) and (b). Yes, Sir. The Food Corporation of India Employees Union official who was on hunger strike from 18-2-1974 was arrested on 24-2-1974. After discussions with the management and also at the level of the Government of India, the agitation was, however, called off on 26-2-1974 when the official also broke his fast.

Opening of Libraries for benefit of college students of outer campus of Delhi University

3397. SHRI SUKHDEO PRASAD VERMA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are considering a proposal for opening of two libraries for the benefit of college students of outer campus of Delhi University; and

(b) if so, the salient features thereof and the time by which libraries are likely to function?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) No, Sir. There was a proposal to set up or assist in the setting up of a library to cater to the needs of students in South Delhi till such time as the Delhi University set up its own Library. A suggestion for such a Library at Shahdara instead of South Delhi was also mooted at one stage. Since then, the Delhi University has itself set up two libraries, one in South Delhi and the other in Shahdara.

(b) Does not arise.

3712 LS-4

Maintenance and safe custody of Answer Books by Board of Secondary Education, Delhi

3398. DR. RANEN SEN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the procedure prescribed for the maintenance and safe custody of the Answer Books and all other connected documents in respect of the students who take examination of the Board of Higher-Secondary Education, Delhi in

(i) ordinary cases and (ii) disputed cases and lay a copy of the same on the Table of the House;

(b) the prescribed period will these documents must be retained by the Board;

(c) the position of these documents pertaining to the year 1973; and

(d) whether any check is exercised to ensure rigid observance of the laid down procedure, and if so, by whom?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) According to Rule 10(vii) of Section II, Chapter VII of the Manual of Rules and Regulations of the Central Board of Secondary Education, "the Secretary may destroy or otherwise dispose of the used Answer Books including those scrutinised on application, after 3 months of the date of declaration of the result of the examination concerned." Other relevant documents are also simultaneously preserved for the said period of 3 months.

(b) Three months of the date of the declaration of the result concerned.

(c) Used Answer Books etc. pertaining to the examinations held in March, 1973, have since been disposed of.